has been taken on them is not cleai at all. May I know from the hon Minister why such a long delay ha: taken place and no action has beer taken by the Government of Indis on the recommendations of the Central Welfare Board?

SHRIMATI MARAGATHAM DRASEKHAR: Sir, I think I will have to repeat the same answer. Action has been taken on all the recommendations but the information is quite lengthy. If you want, I' can place on the Table of the House another statement with regard to the action taken on the recommendations that were made at that meeting in December, 1963.

SHRI P. L. KUREEL URF TALIB: Sir, there is a general feeling that the recommendations of the Central Board are not implemented by the States. What specific instructions have been issued to the State Governments to implement those recommendations? I would also like to know whether the State Government representatives are taken on the Central Board.

SHRI A. K. SEN: Sir, it is true that implementation of the recommendations in some cases becomes tardy when these recommendations travel to the States, and there are many reasons contributing to this tradiness but it has been our endeavour to find out where really the bottle-neck occurs and why tardiness creeps in certain cases, and that was one of the main things which were discussed in the last meeting of the Central Board held only yesterday.

SHRI I. K. GUJRAL: Sir, one of the schemes of Harijan welfare is Harijan housing, which is a Central Government scheme and where grants-in-aid are given, I think, to the extent of 75 per cent. Would the hon. Minister tell us what is the scope of that scheme and what has actually been done in the Union areas like Delhi?

Shrimati MARAGATHAM CHAN-DRASEKHAR: Sir, this particular information is not available with me. I shall place it on the Table of the House when it is collected

to Questions

पंचायतों के विरुद्ध शिकायत

*२६४. श्री विमलकुमार मन्नालालजी चौरड़िया: क्या सामदायिक विकास तथा सहकार मंत्री २ दिसम्बर, १९६३ को राज्य सभा में तारांकित प्रश्न संख्या २४८ के दिये गये उत्तर को देखेंगे श्रौर यह बताने की कृपा करेंगे कि :

- (क) दिल्ली की २१ पंचायतों में धन का द्विनियोग होने की जो शिकायतें म्राई थीं, उनमें र्से कितने र्मामलों के चालान कोर्ट में प्रस्तृत किये गये हैं; ग्रौर
- (ख) ग्रन्य मामलों के चालान किन कारणों से प्रस्तुत नहीं किये गये ?

[COMPLAINTS AGAINST PANCHAYATS

- •294. SHRI V. M. CHORDIA: Will the Minister of COMMUNITY DEVELOPMENT AND CO-OPERATION be pleased to refer to the reply given to Starred Question No. 248 in the Rajya Sabha on the 2nd December, 1963, and state:
- (a) how many cases of complaints against the 21 Panchayats of Delhi 'for misappropriation of funds have been challaned in the court; and
- (b) the reasons for not filling the challans in the case of others?]

सामदायिक विकास तथा सहकार मंत्रा-लय में उपमंत्री (श्री बी॰एस॰ मिति) : (क) दो।

- (ख) दूसरी १६ गांव पंचायतों के वारे में स्थिति यह है :---
 - (१) जांच के दौरान ह पंचायतों के वारे में दुविनियोग के आरोप सिद्ध नहीं हुए हैं;
 - † [] English translation.

(२) ३ मामलों की जांच पुलिस कर रही है ग्रीर ५ मामनों में विभागीय जांच चल रही है; ग्रीर

Oral Answers

(३) अन्य दो मामलों में विभागीय जांच पुरी हो चुकी है और अब उन्हे पुलिस को भेजा जायेगा ।

t[THE DEPUTY MINISTER is THE MINISTRY OF COMMUNITY DEVE-LOPMENT AND CO-OPERATION (SHRI B. S. MURTHY: (a) Two.

- (b) In respect of the other 19 Gaon Panchayats-
 - (i) charges of mis-appropriation have not been established in the case of nine Panchayats during enquiry;
 - fii) 3 eases are under police investigation and 5 cases under departmental enquiry; and
 - (iii) in the other 2 cases departmental enquiries have been completed and will now be referred to the police.]

श्री विमलकुमार मन्नालालजी चौरङ्ग्या : पहले तो ग्रापने जो हिन्दी में जवाब दिया उसके लिये बधाई और धन्यवाद । मैं यह जानना चाहंगा कि कोर्ट में जो चालान प्रस्तुत किये गये उनमें से कौन-कौन सी दो ਸ਼ੁੰਕਸ਼ਾਕੋਂ ਤੋਂ ?

SHRI B. S. MURTHY: Sir, I require notice.

SHRI V. M. CHORDIA: Sir, only two panchayats have been challaned in the court and he says I want notice."

MR. CHAIRMAN: He has not got the names.

श्री विमलकुमार मन्नालालजी चौरहिया : क्या श्रीमान यह बतलायेंगे कि विवेक को आप-रेटिव हाउसिंग सोसाइटी लिमिटेड के खिलाफ

†[] English translation.

श्रीर डी० एस० एन० टी० इम्प्लायीज कोग्रापरेटिव थ्रिपट्स एण्ड केडिट सोसाइटी के खिलाफ १५-१-६३ को क्या शिकायतें ग्राई थीं और ग्रगर हों तो उन पर क्या कार्यवाही हुई ?

to Questions

श्री बी॰ एस॰ मृति : ग्रापका सवाल तो पंचायतों के बारे में था लेकिन ग्राप कोग्रापरेटिव सोसाइटी के बारे में पुछ रहे हैं।

श्री विमलकुमार मन्नालालजी चौरड़िया: क्या श्रीमान यह बतलायेंगे कि यह जो नांगलोई की पंचायत थी जिसके खिलाफ ३२,००० रु० के ग़बन की शिकायत थी उसके बारे में क्या हुआ ?

SHRI B. S. MURTHY: I do not have full details of all the panchayats with me. Some details I have got. In nine cases no charges have been established.

Mr. CHAIRMAN: He is asking you about Nangloi,

SHRI B. S. MURTHY: Sir, I do not think I can give that information.

श्री विमलकुमार मन्नालालजी चौरडियाः पिछली दफा मैंने जो प्रश्न पूछा था और जिसका हवाला देते हए यह प्रश्न पूछा गया है उसमें खास तौर पर सप्लीमेन्टरी प्रश्नों के दौरान यह रिफरेन्स ग्राया है कि ३२,००० रु० का ग्रवन हुआ था। तो मैं परिकुलली उस पंचायत के खिलाफ क्या कार्यवाही की गई, यह जानना चाहता हं।

SHRI B. S. MURTHY: Sir, last time he asked about ten Panchayats. (Interruption). Sir, when he asked a question on 2nd December, 1963, he referred only to ten and we gave the answer that enquiry was going on. Out of the said 21 only two-Rangpuri and Masoodpur-involved the amounts of Rs. 10,000 and Rs. 12,000 respectively, and they have been challaned

of the Sub-Divisional in the courts Magistrates concerned.

MB. CHAIRMAN: He wants to know what happened to the enquiry during the interval for some time has elapsed.

SHRI B. S. MURTHY:. Generally, whenever information about embezzlement or misbehaviour comes to the notice of a Department of Government, it first investigates and when a prima facie case is esablished, then it hands it over to the police.

SHRI S. K. DEY: If I may add to the information provided by my colleague, he has already mentioned that two cases are being proceeded against in the court. One is Rangpuri Panchayat and the other is Masoodpur Panchayat, involving amounts of Rs. 10,000 and Rs. 12,000 respectively. Of the remaining 19 cases departmental enquiries were made against 5, namely: Ladpur, Nangloi jat, Pipal-thala, Phulaswa and Ghoga. Police enquiries were made against four, namely: Deola, Kulambi, Kalan and Kulambikhural. In none of -them misappropriation was established. The police are still investigating in three cases, namely, Gheora, Quotab Ghari and Wazirpur Panchayats. The investigation is expected to be over within a month. The cases of Gheora and Wazirpur were under investigation even in December, 1963. Departmental proceedings are yet going on in respect of 5 Panchayats, namely: Shahaibad Daulatpur. Daulatpur, Didarpur, Pindwala Khurd and Qazi-pur. These are expected to be completed in tow months.

SHRI B. K. GAIKWAD: May I know the number of Gram Panchayats in Delhi Administration and how many of them have been involved in misappropriation?

SHRI S. K. DEY: I cannot give the information offhand with regard to the total number of Gram Panchayats. I have already mentioned that 21 cases are under investigation and the investigations are in different stages.

to Questions

SHRI FARIDUL HAQ ANSARI: May I know why there has been so much delay in connection with the investigation of these cases? I find from the question papar that the main question was asked on 2nd December, and now it is almost the end of September. Why has it taken such a long time for the Administration to make all the necessary enquiries about all the cases?

SHRI S. K. DEY: The hon. Member is aware of the lengthy processes of law which cannot be easily short-circuited.

श्री विमलकुमार मन्नालालजी चौरडिया:

श्रीमन्, मैं इस पर व्यवस्था चाहता हं कि एक मंत्री जी कहते हैं कि मझे नोटिस चाहिये श्रौर दसरे मंत्री जी दोनों पंचायतों के नाम सुना देते हैं। इस तरह की ग्रापस में कैसी ग्रव्यवस्था है. इसके बारे में मैं जानना चाहता

श्री सभापति : एक के पास इन्फार्मे शन है और दूसरे के पास नहीं है।

SHRI S. K. DEY: I supplemented the information given by my colleague and it is perfectly all right.

MR. CHAIRMAN: Do not complain of good things.

SHRI V. M. CHORDIA: No, Sir. ! only want to make him also good.

ROAD ON WAZIRABAD BRIDGE

*295. SHRI ABDUL GHANI: Will the Minister of TRANSPORT be pleased to state:

(a) whether it has come to the notice of Government that the road on the Wazirabad Bridge in Delhi, which was recently constructed, has been breached;